

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-202**  
Appeal- 321/252/ND/2020

**IN THE MATTER OF:**

Ms Printpack Private Limited

Vs.

RoC

....Applicant

.....Respondent

**SECTION**

U/s 252

**Order delivered on 15.10.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Rahul Kochar, Adv

For the Respondent

: Mr. Parth , Counsel for Income Tax and  
Ms. Mitika ARoC

**ORDER**

Mr. Rahul appeared on behalf of appellatant. Mr. Parth appeared on behalf of Income Tax Dept. Ms. Mitika appeared on behalf of ARoC. Ld. ARoC and Ld. Counsel for Income Tax Dept. seeks time to file report/reply respectively. Both the counsels are directed to file the same within three weeks from today. **List the case on 19.11.2020.**

Ld. Counsel for the appellatant is directed to clarify the facts, which has been pointed out by the Bench on the next date of hearing.

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**